

**COURT – I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.190 of 2011 &  
Appeal Nos. 162 & 163 of 2012**

**Dated : 17<sup>th</sup> September, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Torrent Power Ltd. .... Appellant(s)**

**Versus**

**Gujarat Electricity Regulatory Commission .... Respondent(s)**

**Counsel for the Appellant(s): Ms. Deepa Chawan  
Mr. H.S. Jaggi**

**Counsel for the Respondent(s): Mr. Anand K. Ganesan with  
Mr. S.R. Pandey (Rep.) for R.2**

**ORDER**

Both the learned counsel for the parties have filed their respective comprehensive Written Submissions and have made further submissions. The learned counsel for the Commission wants to file his additional notes. Accordingly, he is permitted to file the same on or before 20.09.2013 after serving copy on the other side.

***Judgment is Reserved.***

**(V.J. Talwar)  
Technical Member  
ts/ak**

**(Justice M. Karpaga Vinayagam)  
Chairperson**